

THE HIGH COURT OF MADHYA PRADESH

W.P. No. 7350/2020 (PIL)

(Munni Bee & Another vs. Union of India & Others)

Through Video Conferencing: Jabalpur, Dated: 15-04-2020:

Shri Naman Nagrath, Senior Advocate with Shri Jubin Prasad, Advocate for the petitioners.

Shri P.K. Kaurav, Advocate General for the Respondent No.2-State on advance notice.

I.A. No. 3981/2020:

This is an application for deletion of name of petitioner No.1 – Munni Bee from the array of parties on the ground that she has since expired.

After hearing learned counsel for the petitioners and perusing the application, the same is **allowed** and name of petitioner No.1 is deleted from the memo of parties.

Amended cause title filed along with the application is taken on record.

W.P. No. 7350/2020 (PIL)

Heard learned counsel for the petitioner.

Issue notice to the Advocate General for **21st April, 2020**.

Learned Advocate General shall apprise the Court regarding the arrangements, which have been made for the patients who are admitted in Bhopal Memorial Hospital & Research Centre, Bhopal relating to Bhopal Gas Tragedy on the next date of hearing.

Let a copy of this order be sent to the learned counsel for the parties through email.

(Ajay Kumar Mittal)
Chief Justice

(Vijay Kumar Shukla)
Judge

S/